

[Secretary]

2, Sir, I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 3rd September, 1970 :—

- (1) The Special Marriage (Amendment) Bill, 1970.
- (2) The Army, Air Force and Navy Law (Amendment) Bill, 1970.
- (3) The Dock Workers (Regulation of Employment) Amendment Bill, 1970.
- (4) The Delhi Shops and Establishments (Amendment) Bill, 1970.
- (5) The Indian Post Office (Amendment) Bill, 1970.
- (6) The Contract Labour (Regulation and Abolition) Bill, 1970.
- (7) The Patents Bill, 1970.

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

SIXTY-SEVENTH REPORT

SHRI P. G. SEN (Purnea) : I beg to present the Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions.

SHRI K. LAKKAPPA : I have been trying to catch your eye. I had sent notice of a call attention motion and an adjournment motion with regard to the Cauvery waters dispute. A number of works in Mysore State have been stopped completely. These projects have not been taken up. Kindly admit my adjournment motion or call-attention motion so that the matter could be raised here.

अध्यक्ष महोदय : आप लोग थोड़ा सा हाउस की डिगनिटी और डेकोरम का भी ख्याल रखें, कुछ पोसीजर का भी ख्याल रखें। जिस की मर्जी होती है खड़ा हो जाता है और बोलना शुरू कर देता है।

12.49 hrs.

IRON ORE MINES LABOUR WEL-  
FARE CESS (AMENDMENT)  
BILL—Contd.

MR. SPEAKER : Further consideration of the following motion moved by Shri Bhagwat Jha Azad on the 9th November, 1970, namely :

“That the Bill further to amend the Iron Ore Mines Labour Welfare Cess Act, 1961, be taken into consideration”.

The Minister was on his legs. He may continue.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : The Iron Ore Mines Labour Welfare Cess Act was enacted in 1961 in order to make satisfactory provisions for the welfare of iron ore mine workers through a welfare cess.

श्री शिव चन्द्र झा (मधुबनी) : प्वाइंट आफ आर्डर।

MR. SPEAKER : The Minister is continuing his speech. Let him finish it. He should have got up at the proper time.

SHRI BHAGWAT JHA AZAD : I am continuing my speech. What can be the point of order on that ?

MR. SPEAKER : प्वाइंट आफ आर्डर कोई ऐसा हथियार नहीं है कि जब चाहे कोई बोल दे।

श्री शिव चन्द्र झा : मैं इसी बिल पर प्वाइंट आफ आर्डर उठा रहा हूँ।

अध्यक्ष महोदय : यह जब बिल इन्ट्रोड्यूस हुआ, या कंसिडरेशन के लिए मोशन हुई उस वक्त करते। अब मिनिस्टर बोल रहे हैं, उसके दरमियान में मत करिए। जब आपकी बारी आएगी तब आप अपनी बात कहना।

SHRI BHAGWAT JHA AZAD : The Act provides for the levy of cess at rate not